

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 136**

**IA(I.B.C)/946(CH)2024**

**In**

**CP (IB) No. 8/Chd/Pb/2019**  
**(Main Matter on 25.04.2024)**

**(Admitted)**

**IN THE MATTER OF:**  
**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Gurdaspur Overseas Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 18.04.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 25.04.2024.

**Sd/-**

**Court Officer**